

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 26**  
**TP (Co. Act.)-52(PB)/2022**

**IN THE MATTER OF:**

Vimal Kumar Shah

.... Petitioner/Applicant

Vs.

Britannia Industries Limited

.... Respondent

**Order u/S. 58(3)/111 of the Companies Act, 2013**

**Order delivered on 09.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Manish Sharma and Adv. Rajesh Gupta

For the Respondent : None

**ORDER**

- 1.** Mr. Rajesh Gupta, Ld. Counsel for the Petitioner appears through VC and states that his Vakalatnama is yet to be uploaded on the DMS. He is directed to clear the defects and upload his Vakalatnama on the DMS portal.
- 2.** In the meanwhile, Ld. Counsel for the Petitioner is permitted to issue fresh notice to the unserved Respondent i.e., M/s. Britannia Industries Limited in this Transfer Petition being TP (Co. Act.)-52(PB)/2022 and also to the unserved Respondent i.e., M/s M R F in connected matter being TP (Co. Act.)-51(PB)/2022 returnable by 01.08.2024.
- 3.** At request, list the matter **on 01.08.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**